SUPPLY OF WHEAT TO NEPAL

Will the Minister 'of FOOD AND AGRICULTURE be pleased to stat;:

- (a) whether the Government of India are supplying wheat to tie Government of Nepal out of the U.S. supply received under PL-480; anti
- (b) if s'o, what is the quartity of wheat supplied and how much more is going to be supplied?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN]: (a) and (b) At the request of the United States Government, five thousand tonnes of American wheat received under P.L. 480 was supplied to the Government of Nepal during June— August, 1964 on replacement basis. This quantity has since been replaced. No further request for supply of American wheat to Nepal has been received.

SEIZURE OF FOODGRAINS LYISG IN GODOWNS

- 36. SHRI R. K. BHUWALKA; Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the total quantity of undeclared foodgrains which are lying in the godowns in the States of West Bengal, Uttar Pradesh, Bihar and Maharashtra and Delhi a_s on the 31st October, 1964-
- (b) the quantity of foodgrains seized by the Central Government in these States from 1st June, :.964 to 31st October, 1964; and
- (c) the action taken by Government in this Connection?

THE DEPUTY MINISTER I IN THE MINISTRY OF FOOD AND AGRICUL-TURE (SHRI D. R. CHAVAN j: (a) Government has no information re-

garding the volume of undeclared stocks of foodgrains.

to Questions

- (b) No quantity has been directly seized by the Central Government from hoarders in any of the States.
- (c) As a dehoarding measure, State Governments were advised to promulgate statutory Orders calling for declaration of stocks held beyond specified limits. The State Governments of Andhra Pradesh, Assam, Keraia, Gujarat, Madras, Maharashtra, Rajasthan, Uttar Pradesh, Delhi, Manipur and Pondicherry have promulgated such Orders.

SUPPLY OF RICE TO MADRAS STATE

- 37. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that the Central Government have agreed to-supply rice to the State 'of Madras in. the near future; and
- (b) if so, the quantity of rice to be supplied to that State?

THE DEPUTY MINISTER IN THIE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) Yes, Sir.

(b) A quantity of 9,700 tonnes of rice will be supplied fo Madras from Central stocks in November and December, 1964. This is in addition to-30,250 tonnes which the Government of Madras would be receiving from Andhra Pradesh and Orissa. From. January to October, 1964, about 51,500 tonnes of rice had already been supplied to Madras from Central stocks.

ARREARS OF WORK IN THE COAL MINES PROVIDENT FUND ORGANISATION

- 38. SHRI P. K. KUMARAN: Will the Minister of SOCIAL SECURITY be pleas ed to state:
- (a) whether the work in the Coal Mines Provident Fund Organisation is; in arrears;

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- (to) if so what ate the steps taken to clear the arrears; and
 - (c) by when the' arrears will he cleared?

THE DEPUTY MINISTER m THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) Yes.

- (b) The B'oard of Trustees, Coal Mines Provident Fund sanctioned in May, 1964 a yardstick of work and the requisite staff to ensure that the arrears are cleared. The Coal Mines Provident Fund Commissioner is keeping close watch on the output and the Progress of the work. The progress is reported to the Board at each meeting.
- (c) All efforts are being made to •clear off the arrears as early as possible.

WORKING OF THE COAL MINES PROVIDENT FUND SCHEME

- 39. SHRI P. K. KUMARAN: Will the Minister of SOCIAL SECURITY be pleas-ed to state:
- (a) whether it is a fact that a sum of Rs. 13²8 crores is shown as suspense general in the annual report on the working of the Coal Mines Provident Fund Scheme for the year 1962-63:
- (b) if so, what are the reasons for this accumulation; and
- (c) what steps are proposed to be taken by Government to regularise the same?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) Yes.

(b) Under the annual accounting system prescribed before July, 1964, details of employers' and employees' contributions were not available before a year and six months. The amount was deposited in "Suspense General Account" on receipt of details from the employers.

(c) The quarterly accounting system has been introduced in Nagaland, Madhya Pradesh, Assam, Orissa and Maharashtra from 1st July, 1964 and is being gradually extended to other areas. This will considerably reduce the "Suspense General Account".

to Questions

PADDY MADE AVAILABLE FOR IMPROVED PROCESS OF PARBOILING

40. SHRI M. C. SHAH: Will the Minister of FOOD AND AGRICULTURE be pleased to state what is the quan tum of paddy that has been made available for improved process of par boiling and what has been the in crease in the yield of rice as a result thereof during the seasons 1963 and 1964?

THE DEPUTY MINISTER IN THI MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): The quantity of paddy processed by the improved process of parboiling is not appreciable. The programme for the adoption of this technique in rice milling industry is still in the development stage.

RESIGNATION OF THE CHATRMAN OF I.A.C.

- 41. SHRI P. ABRAHAM: Will the Minister of CIVIL AVIATION be pleas ed to state:
- (a) whether the Chairman of the Indian Airlines Corporation has re signed; and
- (to) if so, what alternative arrangements have been made about the Chairmanship of the Corporation?

THE MINISTER OF CIVIL AVIATION (SHRI N. KANUNGO): (a) Yes, Sir.

(b) Shri V. Shankar has been ap pointed as Chairman, Indian Airlines Corporation, with effect from 1st Nov ember, 1964, in addition to his duties as Secretary, Ministry of Civil Avia tion.